

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CA(CAA) No. 104/230-232/NCLT/AHM/2018


Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2018**

Name of the Company: Kushal Infrastructure Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NATASHA DHRUMAN SHAH	ADV.	APPLICANT	
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2.

ORDER

Advocate Ms. Natasha Dhruman Shah is present for the Applicant.

Heard the arguments of learned Counsel for the Applicant.

The order is reserved.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 18th day of September, 2018